

Reduction of Quota of Rice for Maharashtra

3009. SHRI GURUDAS KAMAT : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have reduced the monthly allotment of rice from 75,000 M.T's to 25,000 M.T's per month to Maharashtra ;

(b) if so, the reasons for this cut in rice allotment ;

(c) whether Government are considering to increase the allocation of rice to the State Government ; and

(d) if not, the reasons therefor ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b) There has been no recent reduction in the monthly allocations of rice to Maharashtra. However, in the year 1982, in the context of the need to strictly regulate the stock releases from the Central Pool, the allocations of rice to various States were rationalised and, in case of Maharashtra, the allocation, which was at 75,000 tonnes for April, 1982 and 60,000 tonnes in May, 1982, was fixed at 25,000 tonnes in June, 1982.

(c) Additional allocations of 5,000 tonnes of rice have been made to Maharashtra each month for June, July and August, 1985, raising their monthly allocation to 30,000 tonnes. This is being further raised to 35,000 tonnes for September, 1985. In addition a special one-time allocation of 20,000 tonnes of rice was also made to the State Government in July, 1985.

(d) Does not arise.

News Captioned "CBI Probes Fail to Have Impact"

3010. DR. G.S. RAJHANS :
SHRI G. BHOOPATHY :
SHRI MOHD. MAHFOOJ ALI KHAN :
SHRIMATI GEETA MUKHERJEE :
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the attention of Government has been drawn to a news item captioned "CBI probes fail to have impact" appearing in Indian Express dated 12 June, 1985 ;

(b) whether CBI has complained that its recommendations in the registered cases and investigated against various officers of the DDA have been treated very lightly ;

(c) the details of the cases and recommendations made by the CBI against the officers of DDA and action taken by Ministry in this regard ;

(d) whether Government propose to hand over these cases to the Central Vigilance Commissioner ; and

(e) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) It had been made out that punishment meted out to the party charged was not commensurate with the lapses.

(c) to (e) The information is being collected and will be laid on the Table of the Sabha.

Improving lot of Tribals and Backward Classes

3011. SHRI V. SOBHANADREESWARA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :